

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 13/16 of NC-VI dated 19.11.2015

Meeting No. 13/16 for the licensing year 2015-16 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Misc. Products dated 19.11.2015 under the Chairmanship of Sh. S. K. Samal, Jt. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

xxxx

1	584 Case No.:5/4/85-ALC3/2015	Party Name:SACHCHADE FOOD PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00035/AM16/	RLA File :08/24/040/00019/AM16/	Lic.No/Date:0810135076 22.04.2015	Deferred
The Committee noted the comments furnished by MSME(Food) vide their U.O. Note No. 17(4)(1)/2015-Food/301 dt. 04.11.2015. It was noted that the Corn Masa (dough) is applied for as an import item while the Corn Flour and Corn Starch are being used as indigenous inputs. The Committee decided to ask applicant to clarify the exact use of Corn Masa Flour. The case is deferred for 31.12.2015.				

Rup

2	585 Case No.:4/20/85-ALC3/2013	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Approved
The Committee noted that ad-hoc input output norms already fixed by NC in its meeting No.11 held on 08.10.2015 vide case No. 498 for the same export/import item.				
RA may taken action accordingly.				

11/11/15

योगेन्द्र सिंह/YOGINDER S
उप महानिदेशक विदेश
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
110002 New Delhi

Rup

3	586 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
The Committee noted that the firm has furnished the reply vide their e-mail dated 13.10.2015. The reply received from the firm vide their e-mail dated 13.10.2015 was forwarded to MFPI vide this office e-mail dated 15.10.2015. MFPI has furnished the revised comments vide their letter No. 43/DGFT/2012 dt. 06.11.2015 received on 19.11.2015. However, Committee decided that MFPI should provide their comments keeping in view the Lycopene Content of Tomato Paste in both import and export item. The case is deferred for 31.12.2015.				

Rup

4	587	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/040/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
The Committee noted that the firm has furnished the reply vide their e-mail dated 13.10.2015. The reply received from the firm vide their e-mail dated 13.10.2015 were forwarded to MFPI vide this office e-mail dated 15.10.2015. Revised comments awaited. The case is deferred for 31.12.2015.				

Rup

5	588 Case No.:9/1/85-ALC3/2015	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00008/AM16/	RLA File :03/95/040/00838/AM15/	Lic.No/Date:0310793850 12.02.2015	Approved
The Committee noted that import items applied for are in nature of packing material. Hence, to be governed by policy for packing material. RA may take consequential action as per policy/procedure.				

Rup

6	589 Case No.:1/8/85-ALC3/2015	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00079/AM16/	RLA File :08/24/040/00136/AM16/	Lic.No/Date:0810135787 04.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 31.12.2015.				

W.H.

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

590	Party Name:BEACON ELECTRONICS	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
HQ File :01/85/50/069/AM14	RLA File :05/23/40/143/AM14	Lic.No/Date:0510359820 15.07.2013	Approved

The Committee noted that while fixing the ad-hoc input output norms, two specifications of export items were left out inadvertently though these have been shown on the inputs side. The Committee decided to incorporate these two specifications namely 18W(1x18) and 58W(1x58) in the description of export item as under:-

7

Export Item	Qty
Electric Light Fitting with Flourscent Lamps (Power Flexible Cables with Thermoplastic PVC Insulation:: Copper 36SWG(16Stand), Two Core Flat Cable, Multistand Double Insulated Wire (of various wattage):: of 36W (1 x 36), 18W (1 x 18), 58W (1 x 58), 18W (2 x 18), 36W (2 x 36)	1,60,000.00Nos.

All other quantity and inputs will remain unchanged.

Rup

591 Case No.:11/7/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00047/AM15/	RLA File :08/24/040/00052/AM15/	Lic.No/Date:0810131141 07.05.2014	Approved

8

The Committee noted the comments of MSME(Food) furnished vide their I U.O. No. 17(4)(1)/2015-Food dated 23.10.2015 and on the basis of MSME(Food)'s comments, the Committee decided to ratify the norms by allowing 5% wastage on inputs as under:-

Export Item	Qty.	S.No.	Import Item	Qty
Extruded Snack Pellets (Papad Pipe Bulk)	7,00,000.00Kg	1	Potato Starch	5,14,500.00Kg
		2	Modified Potato Starch /Pregelatinized Potato Starch	73,500.00Kg
		3	Tapioca Starch	14,7000.00Kg

RA may take consequential action as per policy/procedure.

WHT

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक
Dy. Director General
विदेश व्यापार
Directorate General
बाणिज्य विभाग/Department
उद्योग भवन, नया
Udyog Bhawan, New

Rup

592 Case No.:8/22/85-ALC3/2014	Party Name:TIGON BRUSHWARES	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00168/AM15/	RLA File :35/24/040/00020/AM15/	Lic.No/Date:3510044615 15.12.2014	Approved
The Committee noted the comments furnished by MSME(Hosiery) vide their U.O. No. 37(5)/17/2015-16/Hosiery/262 dt. 30.10.2015 and decided to fix the ad-hoc input output norms as per MSME(Hosiery)'s recommendation as under:-			
Export Item	Qty	Import Item	Qty
Paint Roller covers (Sleeves) made of Polyacrylic and Polyester Pile Fabric (Net content 1200Mtrs)	48000.00Nos. (Net content 1200Mtrs of Polyacrylic and Polyester Pile Fabric with 160CM width).	Polyacrylic and Polyester Pile Fabric with 160cms. Width.	1296.00Mtrs inclusive of 8% wastage
RA may take consequential action as per policy/procedure.			

Rup

593 Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
10 HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
The Committee noted that a clarification called for from the firm vide this office e-mail dated 08.09.2015 is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 31.12.2015.			

Rup

594 Case No.:1/2/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
11 HQ File :01/85/050/00005/AM15/	RLA File :07/24/040/00427/AM14/	Lic.No/Date:0710102255 20.02.2014	Rejected
The Committee noted that the firm has not replied despite two reminders. The Committee decided to reject the case. RA may take consequential action as per policy/procedure.			

Rup

595 Case No.:2/2/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
12 HQ File :01/85/050/00013/AM16/	RLA File :07/24/040/00454/AM15/	Lic.No/Date:0710107909 23.03.2015	Deferred
The Committee decided to seek clarification as in similar case of this firm i.e. the item of export and raw material used appear to be Ayurvedic Medicine not Food Products nor Food supplement. The case is deferred for 31.12.2015.			

WV

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

13	596 Case No.:11/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00055/AM16/	RLA File :02/24/040/00011/AM16/	Lic.No/Date:0210205791 14.05.2015	Deferred
The Committee noted that the firm has surrendered the subject advance authorisation at RA, Kolkata and confirmation sought from RA, Kolkata vide this office e-mail dated 03.11.2015 is awaited. The Committee decided to remind RA to confirm the same at the earliest. The case is deferred for 31.12.2015				

Rup

14	597 Case No.:10/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00054/AM16/	RLA File :02/24/040/00010/AM16/	Lic.No/Date:0210205790 14.05.2015	Deferred
The Committee noted that the firm has surrendered the subject advance authorisation at RA, Kolkata and confirmation sought from RA, Kolkata vide this office e-mail dated 03.11.2015 is awaited. The Committee decided to remind RA to confirm the same at the earliest. The case is deferred for 31.12.2015				

Rup

15	598	Party Name:SONIC BIOCHEM EXTRACTIONS LTD	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/50/106/AM14	RLA File 56/24/40/018/AM14	Lic.No/Date:5610002767 03.09.2013	Decided
The Committee examined the request of the firm in consideration with the representative of MFPI and MSME(Food) present in the meeting. The protein content as indicated by the applicant himself was in the range against the export product for the sake of accountability of import item against which protein content is indicated. Therefore, the request of the applicant to remove the protein content from the description of export item is not acceded to. However, it was decided that a range of 54% and above may be indicated against export product as suggested by the representative of MFPI in the meeting				

11/7

Rup

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

599 Case No.:15/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00135/AM15/	RLA File :03/94/040/00641/AM15/	Lic.No/Date:0310790303 16.10.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

Rup

600 Case No.:1/18/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00155/AM15/	RLA File :03/94/040/00722/AM15/	Lic.No/Date:0310791199 18.11.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

W77

योगेन्द्र सिंह/YOGINDER SINGH
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
कॉमर्शियल विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

601 Case No.:18/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00138/AM15/	RLA File :03/94/040/00651/AM15/	Lic.No/Date:0310790305 16.10.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

Rup

602 Case No.:23/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00143/AM15/	RLA File :03/94/040/00483/AM15/	Lic.No/Date:0310788643 02.09.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

महेश

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशकालय
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi.

Rup

603 Case No.:20/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00140/AM15/	RLA File :03/94/040/00474/AM15/	Lic.No/Date:0310788594 02.09.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

Rup

604 Case No.:7/15/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00112/AM15/	RLA File :03/94/040/00471/AM15/	Lic.No/Date:0310788592 02.09.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

योगेंद्र

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

605 Case No.:25/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00145/AM15/	RLA File :03/94/040/00617/AM15/	Lic.No/Date:0310789967 07.10.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

Rup

606 Case No.:27/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00147/AM15/	RLA File :03/94/040/00478/AM15/	Lic.No/Date:0310788642 02.09.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एडवॉक भवन, नई दिल्ली
Adyocg Bhawan, New Delhi

Rup

607 Case No.:14/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00134/AM15/	RLA File :03/94/040/00667/AM15/	Lic.No/Date:0310790379 20.10.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

Rup

608 Case No.:21/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00141/AM15/	RLA File :03/94/040/00595/AM15/	Lic.No/Date:0310789835 30.09.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

W. S.

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

609 Case No.:16/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00136/AM15/	RLA File :03/94/040/00640/AM15/	Lic.No/Date:0310790300 16.10.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

Rup

610 Case No.:19/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00139/AM15/	RLA File :03/94/040/00484/AM15/	Lic.No/Date:0310788646 02.09.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.

21/11/15

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

611 Case No.:17/17/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
HQ File :01/85/050/00137/AM15/	RLA File :03/94/040/00673/AM15/	Lic.No/Date:0310790378 20.10.2014	Approved

It was noted that ad-hoc input output norms have already been fixed for the same item of export for this firm vide NC Meeting No. 09 dt. 03.09.2015. Accordingly, it was decided to fix ad-hoc input output norms as under:-

Export Item	Qty.	Import Item	Qty.
Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.31Kg

These norms were fixed after factoring in the value of recoverable wastage i.e Cocoa Powder in this case, as provided by the applicant.

While fixing the said norms, the Committee noted that as many as 24 Advance Authorisations of the firm for the same items of import and export have already been ratified on the recommendation of MFPI vide their O.M. No. dated 4(4)/2015 and 4(4)/2015 dated 03.09.2015 and 07.07.2015 in the meetings of NC dated 03.09.2015 and 08.10.2015. In all, the applicant has been issued 37 such Advance Authorisations including 13 Advance Authorisations being ratified in this meeting which are for the same product and almost of same value. In view of this, RA may closely monitor these Advance Authorisations.


 योगेंद्र सिंह/YOGINDER SINGH
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi



29	612 HQ File :01/85/162/069/AM16	Party Name:HEMRAJ INDUSTRIES PVT. LTD	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
		RLA File :02/24/40/017/AM16	Lic.No/Date:0210205810 19.05.2015	Deferred
The Committee noted that MFPI has desired to call for certain information in another case of the firm having same export/import item vide their letter No. 4(27)/2015-DGFT dt. 09.11.2015*. The Committee decided to call for the same in this case also. The case is deferred for 31.12.2015.				

Rmp

30	613 Case No.:16/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00112/AM16/	RLA File :53/24/040/00008/AM16/	Lic.No/Date:5310018520 20.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

Rmp

31	614 Case No.:17/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00113/AM16/	RLA File :53/24/040/00004/AM15/	Lic.No/Date:5310018416 13.06.2014	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

Rmp

32	615 Case No.:18/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00114/AM16/	RLA File :53/24/040/00005/AM16/	Lic.No/Date:5310018516 06.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

Rmp

33	616 Case No.:19/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00115/AM16/	RLA File :53/24/040/00004/AM16/	Lic.No/Date:5310018515 06.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

hina

योगेश बिहारी/YOGESH B. B. S.
उप महादेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi

Rmp



1/2

1/2

1/2

1/2

1/2

	617 Case No.:20/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
34	HQ File :01/85/050/00116/AM16/	RLA File :53/24/040/00007/AM16/	Lic.No/Date:5310018521 20.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

Rup

	618 Case No.:22/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
35	HQ File :01/85/050/00118/AM16/	RLA File :53/24/040/00011/AM16/	Lic.No/Date:5310018535 06.10.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

Rup

	619 Case No.:23/13/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
36	HQ File :01/85/050/00119/AM16/	RLA File :53/24/040/00010/AM16/	Lic.No/Date:5310018534 06.10.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 31.12.2015.				

Rup

	620 Case No.:25/13/85-ALC3/2015	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
37	HQ File :01/85/050/00121/AM16/	RLA File :34/24/040/00145/AM16/	Lic.No/Date:3410041481 01.09.2015	Deferred
The Committee noted that the comments are awaited from C&PC. The Committee decided to remind C&PC to expedite their comments. The case is deferred for 31.12.2015.				

Rup

	621 Case No.:6/13/85-ALC3/2015	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
38	HQ File :01/85/050/00102/AM16/	RLA File :05/23/040/00059/AM16/	Lic.No/Date:0510394624 18.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

hny

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi

Rup

39	622 Case No.:7/13/85-ALC3/2015	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00103/AM16/	RLA File :02/24/040/00062/AM16/	Lic.No/Date:0210205983 15.07.2015	Deferred
	The Committee decided to seek comments from MFPI. The case is deferred for 31.12.2015			

Rup

40	623 Case No.:3/13/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred
	The Committee decided to seek comments from MFPI. The case is deferred for 31.12.2015			

Rup

41	624 Case No.:10/13/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00106/AM16/	RLA File :05/23/040/00153/AM16/	Lic.No/Date:0510394890 14.07.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.			

Rup

42	625 Case No.:9/13/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00105/AM16/	RLA File :05/23/040/00155/AM16/	Lic.No/Date:0510394865 09.07.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.			

Rup

43	626 Case No.:21/13/85-ALC3/2015	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00117/AM16/	RLA File :05/23/040/00266/AM16/	Lic.No/Date:0510395758 29.09.2015	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.			

Wing

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एच.पी. भवन, नई दिल्ली
H.P. Bhawan, New Delhi

Rup

44	627 Case No.:5/13/85-ALC3/2015	Party Name:DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00101/AM16/	RLA File :56/24/040/00016/AM16/	Lic.No/Date:5610004650 03.08.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

Rup

45	628 Case No.:11/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00107/AM16/	RLA File :02/24/040/00037/AM16/	Lic.No/Date:0210205924 25.06.2015	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 31.12.2015.				

Rup

46	629 Case No.:12/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00108/AM16/	RLA File :02/24/040/00038/AM16/	Lic.No/Date:0210205937 30.06.2015	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 31.12.2015.				

Rup

47	630 Case No.:13/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00109/AM16/	RLA File :02/24/040/00095/AM16/	Lic.No/Date:0210206053 10.08.2015	Deferred
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 31.12.2015.				

Rup

48	631 Case No.:28/13/85-ALC3/2015	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00124/AM16/	RLA File :02/24/040/00101/AM16/	Lic.No/Date:0210206072 14.08.2015	Deferred
The Committee decided to seek comments from MFPI. The case is deferred for 31.12.2015				

W.M.

योगेश सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
ए. ए. ब्लॉक, नई दिल्ली
New Delhi

Rup

49	632 Case No.:8/13/85-ALC3/2015	Party Name:FASHION ACCESSORIES	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00104/AM16/	RLA File :05/23/040/00164/AM16/	Lic.No/Date:0510395320 14.08.2015	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 31.12.2015.				

Rup

50	633 Case No.:4/13/85-ALC3/2015	Party Name:SUPERHOUSE LTD.,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00100/AM16/	RLA File :06/24/040/00017/AM16/	Lic.No/Date:0610038195 17.07.2015	Deferred
The Committee noted that the comments are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner to expedite their comments. The case is deferred for 31.12.2015.				

Rup

51	634 Case No.:14/13/85-ALC3/2015	Party Name:P.C.KANNAN & CO	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00110/AM16/	RLA File :56/24/040/00013/AM16/	Lic.No/Date:5610004633 26.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

Rup

52	635 Case No.:15/13/85-ALC3/2015	Party Name:P.C.KANNAN & CO	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00111/AM16/	RLA File :56/24/040/00014/AM16/	Lic.No/Date:5610004634 26.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

Rup

53	636 Case No.:2/13/85-ALC3/2015	Party Name:J.K.MALT PRODUCTS PVT LTD,	Meet No/Date:13/85- ALC3/2015 19.11.2015	Status:
	HQ File :01/85/050/00098/AM16/	RLA File :34/24/040/00081/AM16/	Lic.No/Date:3410041320 24.06.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

DR. J. K. SINGH
Director General of Foreign Trade
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of Commerce
एशिया भवन, नई दिल्ली
Huda Bhawan, New Delhi

Rup

	637 Case No.:26/13/85-ALC3/2015	Party Name:SUPRIYA CORN PRODUCTS PVT LTD	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
54	HQ File :01/85/050/00122/AM16/	RLA File :09/24/040/00234/AM16/	Lic.No/Date:0910062440 05.08.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

Rup

	638 Case No.:27/13/85-ALC3/2015	Party Name:EXPOVAN	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
55	HQ File :01/85/050/00123/AM16/	RLA File :32/24/040/00010/AM16/	Lic.No/Date:3210077697 04.09.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 31.12.2015.				

Rup

	639 Case No.:24/13/85-ALC3/2015	Party Name:STONE PLUS	Meet No/Date:13/85-ALC3/2015 19.11.2015	Status:
56	HQ File :01/85/050/00120/AM16/	RLA File :26/24/040/00011/AM16/	Lic.No/Date:2610012728 11.09.2015	Deferred
The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 31.12.2015.				

18/11/15

Rup

XXXXXXXXXX

योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशकालय
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

